

**IN THE SUPREME COURT OF INDIA**  
**CIVIL ORIGINAL JURISDICTION**  
**WRIT PETITION (CIVIL) NO 643 OF 2015**

**All India Judges Association**

**... Petitioner**

**Versus**

**Union of India & Ors**

**... Respondents**

**ORDER**

1 A note has been submitted by Mr K Parameshwar, Amicus Curiae indicating the States' compliance with the orders passed by this Court on 23 July 2022, 19 May 2023 and 4 January 2024.

2 Though seven opportunities have been granted by this Court to the States to comply, it appears that full compliance has not been effected and several States are in default. The note highlights the States in default and they are dealt with seriatim :

(1) **State of Andhra Pradesh**

(i) Ms. Prerna Singh, counsel appearing for the State of Andhra Pradesh states that the payments have been made to the extent to which bills were uploaded on the web portal which is opened for that purpose.

(ii) On the other hand, both, the *Amicus Curiae* and the All India Judges Association, which is represented in these proceedings, have categorically

stated that full compliance has not been effected.(iii) We direct that a meeting be convened by the 'Committee for Service Conditions of the District Judiciary' (CSCDJ) appointed by this Court in its order dated 4 January 2024 preferably on 16 July 2024 so that in case compliance is still to be effected, it is completed no later than by 20 August 2024.

- (iv) A compliance affidavit shall be first shared with the CSCDJ and thereafter filed before this Court indicating compliance failing which, this Court will be constrained to adopt contempt proceedings against the officers in the State.

(2) **State of West Bengal**

- (i) There has been non-compliance by the State of West Bengal with the orders of this Court. One year's time is sought for effecting compliance which is unreasonable.
- (ii) We grant time for full compliance until 20 August 2024.
- (iii) The proceedings shall be listed on 23 August 2024 on which date both, the Chief Secretary and the Finance Secretary for the State of West Bengal shall remain personally present before this Court with an affidavit indicating compliance.
- (iv) We are usually circumspect in directing the personal presence of the officers of the State. However, this is a situation where the administrative officers in the executive received a revision of their pay-scales and allowances with effect from 1 January 2016. Judicial officers are yet to

receive the revised pay scales and allowances and the arrears which are due to them in terms of the Seventh National Judicial Pay Commission (SNJPC), though eight years have elapsed.

- (v) As we have already noted, despite sufficient opportunities granted, there has been non-compliance. It is in this backdrop, we have been compelled to pass the above order.

(3) **State of Chhattisgarh**

- (i) The GO issued by the State indicates that the Committee is considering the mode of payment of the Concurrent Charges Allowance. The State has issued a GO sanctioning the increments on acquiring a higher educational qualification but no date has been mentioned for effecting compliance. Out of 20 allowances only 11 allowances have been sanctioned.
- (ii) The conduct of the State of Chhattisgarh is plainly unacceptable. Despite seven opportunities, the judgments of this Court have not been complied with.
- (iii) Full compliance shall be effected with all the orders set out in paragraph 1 by 20 August 2024. We direct the personal presence of the Chief Secretary and the Finance Secretary of the State of Chhattisgarh before this Court on 23 August 2024 together with an affidavit of compliance failing which the Court would be constrained to take recourse to the exercise of its contempt jurisdiction.

(4) **State of NCT of Delhi**

- (i) The Government of National Capital Territory of Delhi has not complied with the orders passed by this Court. No case for extension has been made out.
- (ii) We, therefore, direct full compliance with the orders of this Court by 20 August 2024.
- (iii) The Chief Secretary and the Finance Secretary of the Government of NCT of Delhi shall remain personally present before this Court on 23 August 2024 together with an affidavit of compliance failing which the Court shall be constrained to take recourse to the exercise of its contempt jurisdiction.

(5) **State of Assam Arunachal Pradesh, Nagaland and Mizoram**

- (i) The counsel appearing on behalf of the States of Assam, Arunachal Pradesh, Nagaland and Mizoram state that a notification has now been issued for the payment of fourteen allowances. There has to be full compliance with the orders of this Court. This Court is not inclined to grant any further extension of time or exemption to the State.
- (ii) We, therefore, direct full compliance with the orders of this Court by 20 August 2024.
- (iii) The Chief Secretaries and the Finance Secretaries for the States of Assam, Arunachal Pradesh, Nagaland and Mizoram shall remain personally

present before this Court on 23 August 2024 together with an affidavit of compliance failing which the Court shall be constrained to take recourse to the exercise of its contempt jurisdiction.

(6) **State of Himachal Pradesh**

- (i) The State of Himachal Pradesh Mizoram has not complied with the orders passed by this Court. No case for extension has been made out.
- (ii) We, therefore, direct full compliance with the orders of this Court by 20 August 2024.
- (iii) The Chief Secretary and the Finance Secretary of the State of Himachal Pradesh shall remain personally present before this Court on 23 August 2024 together with an affidavit of compliance failing which the Court shall be constrained to take recourse to the exercise of its contempt jurisdiction.

(7) **Union Territory of Jammu and Kashmir**

- (i) The Union Territory of Jammu and Kashmir has not complied with the orders passed by this Court. No case for extension has been made out.
- (ii) We, therefore, direct full compliance with the orders of this Court by 20 August 2024.
- (iii) The Chief Secretary and the Finance Secretary of the Union Territory shall remain personally present before this Court on 23 August 2024 together

with an affidavit of compliance failing which the Court shall be constrained to take recourse to the exercise of its contempt jurisdiction.

(8) **Union Territory of Ladakh**

- (i) Mr Piyush Beriwal, counsel appearing on behalf of the Union Territory of Ladakh states that two District Judges are the Drawing and Disbursing Officers and funds have been placed at their disposal.

(9) **State of Jharkhand**

- (i) The State of Jharkhand has not complied with the orders passed by this Court. No case for extension has been made out.
- (ii) We, therefore, direct full compliance with the orders of this Court by 20 August 2024.
- (iii) The Chief Secretary and the Finance Secretary for the State of Jharkhand shall remain personally present before this Court on 23 August 2024 together with an affidavit of compliance failing which the Court shall be constrained to take recourse to the exercise of its contempt jurisdiction.

(10) **State of Kerala**

- (i) The State of Kerala has not complied with the orders passed by this Court. No case for extension has been made out.
- (ii) We, therefore, direct full compliance with the orders of this Court by 20 August 2024.

- (iii) The Chief Secretary and the Finance Secretary for the State of Kerala shall remain personally present before this Court on 23 August 2024 together with an affidavit of compliance failing which the Court shall be constrained to take recourse to the exercise of its contempt jurisdiction.

(11) **State of Madhya Pradesh**

- (i) The State of Tamil Nadu has not complied with the orders passed by this Court. No case for extension has been made out.
- (ii) We, therefore, direct full compliance with the orders of this Court by 20 August 2024.
- (iii) The Chief Secretary and the Finance Secretary for the State of Tamil Nadu shall remain personally present before this Court on 23 August 2024 together with an affidavit of compliance failing which the Court shall be constrained to take recourse to the exercise of its contempt jurisdiction.

(12) **State of Manipur**

- (i) The State of Manipur has not complied with the orders passed by this Court. No case for extension has been made out.
- (ii) We, therefore, direct full compliance with the orders of this Court by 20 August 2024.
- (iii) The Chief Secretary and the Finance Secretary for the State of Manipur shall remain personally present before this Court on 23 August 2024

together with an affidavit of compliance failing which the Court shall be constrained to take recourse to the exercise of its contempt jurisdiction.

(13) **State of Meghalaya**

- (i) The State of Meghalaya has not complied with the orders passed by this Court. No case for extension has been made out.
- (ii) We, therefore, direct full compliance with the orders of this Court by 20 August 2024.
- (iii) The Chief Secretary and the Finance Secretary for the State of Meghalaya shall remain personally present before this Court on 23 August 2024 together with an affidavit of compliance failing which the Court shall be constrained to take recourse to the exercise of its contempt jurisdiction.

(14) **State of Odisha**

- (i) Six allowance are yet to be paid.
- (ii) The counsel appearing on behalf of the State of Odisha states that the Resolution of the Finance Department has been issued on 16 March 2024 and Law and Home Department have submitted the proposal for ensuring payment budget provision in the ensuing budget session.
- (ii) We, therefore, direct full compliance with the orders of this Court by 20 August 2024.
- (iii) The Chief Secretary and the Finance Secretary for the State of Meghalaya



shall remain personally present before this Court on 23 August 2024 together with an affidavit of compliance failing which the Court shall be constrained to take recourse to the exercise of its contempt jurisdiction.

(15) **State of Bihar**

- (i) The counsel appearing for the State of Bihar states that an amount of Rs. 122 crores has been transferred to the Law and Justice Department and the payments are being made in full compliance of the orders of this Court.

(16) **State of Punjab & Haryana**

- (i) The State of Punjab and Haryana has not complied with the orders passed by this Court. No case for extension has been made out.
- (ii) We, therefore, direct full compliance with the orders of this Court by 20 August 2024.
- (iii) The Chief Secretaries and the Finance Secretaries for the States of Punjab and Haryana shall remain personally present before this Court on 23 August 2024 together with an affidavit of compliance failing which the Court shall be constrained to take recourse to the exercise of its contempt jurisdiction.

(17) **State of Rajasthan**

- (i) The State of Rajasthan has not complied with the orders passed by this

Court. No case for extension has been made out.

- (ii) We, therefore, direct full compliance with the orders of this Court by 20 August 2024.
- (iii) The Chief Secretary and the Finance Secretary for the State of Rajasthan shall remain personally present before this Court on 23 August 2024 together with an affidavit of compliance failing which the Court shall be constrained to take recourse to the exercise of its contempt jurisdiction.

(18) **State of Sikkim and Tripura**

- (i) The States of Sikkim and Tripura has not complied with the orders passed by this Court. No case for extension has been made out.
- (ii) We, therefore, direct full compliance with the orders of this Court by 20 August 2024.
- (iii) The Chief Secretaries and the Finance Secretaries for the States of Sikkim and Tripura shall remain personally present before this Court on 23 August 2024 together with an affidavit of compliance failing which the Court shall be constrained to take recourse to the exercise of its contempt jurisdiction.

3 In terms of the above order, IA Nos. 50727, 50728, 68481, 70323, 88733 and 100172 of 2020, 66487 of 2021, 74821, 168154, 195313, 205948, 181545 and

185903 of 2022, 14761, 90290, 119382, 121923, 156464 of 2023, 51525, 55782, 83679, 89123, 93524, 58417 and 63118 of 2024 are taken on Board and stand disposed of.

4. Contempt Petition Nos. 711 of 2022, 36, 37, 38, 39, 40, 848 and 1338 of 2023 are taken on Board and stand disposed of in terms of the order passed today.
5. List the Writ Petition on 15 July 2024 for consideration of the issue of Tax Deducted at Source.

.....CJI.  
**[Dr Dhananjaya Y Chandrachud]**

.....J.  
**[J B Pardiwala]**

.....J.  
**[Manoj Misra]**

**New Delhi;**  
**July 11, 2024**  
GKA

ITEM NO.36

COURT NO.1

SECTION X

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Writ Petition(s)(Civil) No(s). 643/2015

ALL INDIA JUDGES ASSOCIATION

Petitioner(s)

VERSUS

UNION OF INDIA . &amp; ORS.

Respondent(s)

(LEARNED ATTORNEY GENERAL FOR INDIA AND SHRI K. PARAMESHWAR,  
 ADVOCATE AS AMICUS CURIAE  
 (IA No. 75407/2024 - APPROPRIATE ORDERS/DIRECTIONS IA No.75406/2024  
 - INTERVENTION/IMPLEADMENT)

Date : 11-07-2024 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
 HON'BLE MR. JUSTICE J.B. PARDIWALA  
 HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Gourab Banerji, Sr. Adv.  
 Ms. Mayuri Raghuvanshi, AOR  
 Mr. Vyom Raghuvanshi, Adv.  
 Ms. Akanksha Rathore, Adv.  
 Mr. Vp Singh, Adv.  
 Mr. Venkata Supreeth, Adv.  
  
 Mrs. Mukta Gupta, Sr. Adv.  
 Mr. Tanmay Yadav, Adv.

For Respondent(s) Mr. R Venkataramani, Attorney General for India  
 Mr. K M Nataraj, A.S.G.  
 Mrs. Swarupama Chaturvedi, Sr. Adv.  
 Mr. Mohd Akhil, Adv.  
 Mr. Rajan Kumar Chourasia, Adv.  
 Mr. Wasim Quadri, Adv.  
 Mr. Chitvan Sinhal, Adv.  
 Mr. Abhishek Kumar Pandey, Adv.  
 Mr. Raman Yadav, Adv.  
 Mr. Mukesh Kumar Singh, Adv.  
 Ms. Ameyavikrama Thanvi, Adv.

Mr. Kartikay Aggarwal, Adv.  
Mr. Arvind Kumar Sharma, AOR

Ms. Preetika Dwivedi, AOR  
Mr. Abhisek Mohanty, Adv.

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Mr. Sandeep Sudhakar Deshmukh, AOR  
Mr. Nishant Sharma, Adv.

Mr. Jaideep Gupta, Sr. Adv.  
Mr. Kunal Chatterji, AOR  
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Mr. Rohit Bansal, Adv.

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Ms. Nidhi Mittal, Adv.  
Ms. Gauri Goburdhun, Adv.  
Mr. Gurjas Singh Narula, Adv.  
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Ms. Aanchal, Adv.

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Ms. Kavita Jha, Adv.  
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Mr. Aditeya Bali, Adv.

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Mr. Amit Sharma, AOR

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Mr. Arvind Kumar Tripathi, Adv.  
Mrs. Shashi Pathak, Adv.

Mr. Purvish Jitendra Malkan, AOR

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Ms. Pragati Neekhra, AOR  
Mr. Aditya Bhanu Neekhra, Adv.  
Mr. Atul Dong, Adv.  
Mr. Aniket Patel, Adv.

Mr. Anupam Raina, AOR  
Mr. Sunando Raha, Adv.  
Mr. Nishant Kumar, Adv.

Mr. Krishnanand Pandeya, AOR

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Mr. Abhiyudaya Vats, Adv.  
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Mr. T. G. Narayanan Nair, AOR  
Ms. Swathi H Prasad, Adv.

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Ms. Kriti Gupta, Adv.

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Mr. Prabhati Nayak, Adv.  
Mr. Umakant Misra, Adv.  
Mr. Debabrata Dash, Adv.  
Ms. Apoorva Sharma, Adv.

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Mr. Mukul Kumar, AOR

Ms. Enakshi Mukhopadhyay Siddhanta, AOR  
Mr. Sovon Siddhanta, Adv.  
Mr. K.g. Kannan, Adv.  
Mr. Vedhagiri Chalka. A, Adv.  
Mr. Saravanan A., Adv.

Mr. Mukesh K. Giri, AOR  
Mr. Santosh Krishnan, AOR

Mr. Prerna Singh, Adv.  
Mr. Guntur Pramod Kumar, AOR  
Mr. Keshav Singh, Adv.

Mr. Anil Shrivastav, AOR

Mr. Shuvodeep Roy, AOR

Mr. Saurabh Tripathi, Adv.

Mr. Manish Kumar, AOR  
Mr. Ravi Shanker Jha, Adv.

Ms. Ankita Sharma, AOR

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Mr. Dhruv Tank, Adv.  
Mr. Aniruddha Awalgaonkar, Adv.  
Mr. Sarthak Mehrotra, Adv.  
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Mr. Shivang Jain, Adv.  
Ms. Monica Anand Kumar, Adv.  
Ms. Nitikaa Guptha, Adv.  
Ms. Sabarni Som, Adv.  
Mr. Fateh Singh, Adv.  
Mr. Aman Dev Sharma, Adv.

Mr. S. Gowthaman, AOR  
Mr. Ravi Bakshi, Adv.  
Ms. Sayma Feroz, Adv.  
Mr. Manvendra Pratap Singh, Adv.  
Mr. Sameer Aslam, Adv.

Mr. Parth Awasthi, Adv.  
Mr. Pashupathi Nath Razdan, AOR  
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Mr. Astik Gupta, Adv.

Mr. Rajiv Shankar Dvivedi, Adv.  
Mr. Anando Mukherjee, AOR  
Mr. Shwetank Singh, Adv.

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Mr. V. N. Raghupathy, AOR  
Mr. Ayush P. Shah, Adv.  
Mr. Vignesh Adithiya S, Adv.

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Mr. Nishe Rajen Shonker, AOR  
Mrs. Anu K Joy, Adv.  
Mr. Alim Anvar, Adv.  
Mr. Riddhi Bose, Adv.

Ms. Ankita Choudhary, A.A.G.  
Mr. Sunny Choudhary, AOR  
Mr. Sandeep Sharma, Adv.

Mr. Aaditya Aniruddha Pande, AOR  
Mr. Siddharth Dharmadhikari, Adv.  
Mr. Bharat Bagla, Adv.  
Mr. Sourav Singh, Adv.  
Mr. Aditya Krishna, Adv.  
Ms. Preet S. Phanse, Adv.  
Mr. Adarsh Dubey, Adv.

Mr. Lenin Singh Hijam, Adv. Gen, Adv.  
Mr. Pukhrambam Ramesh Kumar, AOR  
Mr. Karun Sharma, Adv.  
Ms. Anupama Ngangom, Adv.  
Ms. Rajkumari Divyasana, Adv.

Mr. Amit Kumar, Sr. Adv.  
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Mr. Amit Kumar Singh, Adv.  
Ms. Chubalemla Chang, Adv.  
Mr. Prang Newmai, Adv.

Mr. Shibashish Misra, AOR

Mr. Gurminder Singh Ag Punjab, Sr. Adv.  
Mr. Karan Sharma, AOR

Mr. Shiv Mangal Sharma, A.A.G.  
Mr. Milind Kumar, AOR

Mr. Sameer Abhyankar, AOR  
Mr. Kushagra Aman, Adv.  
Mr. Rahul Kumar, Adv.  
Mr. Aakash Thakur, Adv.

Mr. Amit Anand Tiwari, Sr. A.A.G.  
Mr. Sabarish Subramanian, AOR



Ms. Devyani Gupta, Adv.  
Mr. Vishnu Unnikrishnan, Adv.  
Mr. Saushriya Havelia A, Adv.  
Mr. Naman Dwivedi, Adv.  
Mr. C. Kranthi Kumar, Adv.  
Mr. Tanvi Anand, Adv.  
Mr. Danish Saifi, Adv.

Ms. Devina Sehgal, AOR  
Mr. Dhananjay Yadav, Adv.

Mr. Ankit Goel, AOR

Mr. Kuldeep Parihaar, D.A.G.  
Mr. Sudarshan Singh Rawat, AOR  
Mr. Ashutosh Kumar Sharma, Adv.  
Ms. Saakshi Singh Rawat, Adv.  
Mr. Sunny Sachin Rawat, Adv.

Mr. Parijat Sinha, AOR

Ms. Madhumita Bhattacharjee, AOR  
Ms. Srija Choudhury, Adv.  
Mr. Anant, Adv.  
Ms. Osheen Bhatt, Adv.  
Ms. Sajal Bhardwaj, Adv.

Mr. KM Nataraj, A.S.G.  
Ms. Indira Bhakar, Adv.  
Mr. Mukesh Kumar Singh, Adv.  
Mr. Mrinal Elker Mazumdar, Adv.  
Mr. Kanu Agrawal, Adv.  
Mr. Bhuvan Kapoor, Adv.  
Mr. Varun Chugh, Adv.  
Mr. Piyush Beriwal, Adv.  
Mr. Harish Pandey, Adv.  
Mr. Shashwat Parihar, Adv.  
Mr. Rajesh Singh Chauhan, Adv.  
Ms. Priyadarshini Priya, Adv.  
Mr. Shreekant Neelappa Terdal, AOR

Mr. Chirag M. Shroff, AOR  
Mr. Dhananjay Kataria, Adv.

Mr. K.m.nataraj, A.S.G.  
Mr. Mukesh Kumar Maroria, AOR  
Mr. Anmol Chandan, Adv.  
Mr. Vatsal Joshi, Adv.

Mr. Annirudh Sharma-(ii, Adv.  
Mr. Ishaan Sharma, Adv.  
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Mr. G. Prakash, Adv.  
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Mr. Anoop R, Adv.  
Ms. Priyanka Prakash, AOR

Mr. Joydip Roy, Adv.  
Mr. Gopal Jha, AOR  
Mr. Shreyashbhardwaj, Adv.  
Mr. Umesh Kumar Yadav, Adv.

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Mr. Vatsal Joshi, Adv.  
Mr. Annirudh Sharma-(ii, Adv.  
Mr. Ishaan Sharma, Adv.  
Mr. Sarthak Karol, Adv.

Mr. Uday B. Dube, AOR  
Mr. K.parameshwar, AOR

Mr. Deepak Prakash, AOR  
Mr. Vishal Somany, Adv.  
Mr. Sriram P., Adv.  
Mr. Kamal Singh Bisht, Adv.  
Mr. Raneev Dahiya, Adv.  
Ms. Vishnu Priya, Adv.  
Ms. Merlyn J. Rachel, Adv.  
Mr. Vardaan Kapoor, Adv.  
Mr. Rahul Lakhera, Adv.  
Mr. Rahul Suresh, Adv.  
Ms. Manshi Sinha, Adv.

Mr. B.k. Sharma, Sr. Adv.  
Mr. Kaushik Choudhury, AOR  
Mr. S.p. Sharma, Adv.  
Mr. Shaantanu Jain, Adv.  
Mr. Saksham Garg, Adv.

Mr. Jyotirmoy Chatterjee, Adv.

Mr. Dama Seshadri Naidu, Sr. Adv.

Mr. Ramesh Allanki, Adv.

Ms. Aruna Gupta, AOR

Mr. Syed Ahmad Naqvi, Adv.

Mr. Sudhir Kumar Saxena, Sr. Adv.

Mr. Aviral Saxena, AOR

Mr. Abhinav Sharma, Adv.

Mr. Piyush Thanvi, Adv.

Mr. Vikas Jain, Adv.

Mr. Gautam Narayan, AOR

Ms. Asmita Singh, Adv.

Mr. K.v. Vibu Prasad, Adv.

Mr. Anirudh Anand, Adv.

Mrs. Anjani Aiyagari, AOR

Mr. Dilip Annasaheb Taur, AOR

Mr. Ankur Kashyap, AOR

Mr. Rohit Kumar, AOR

Mr. Ahanthem Henry, Adv.

Mr. Ahanthem Rohen Singh, Adv.

Mr. Mohan Singh, Adv.

Mr. Aniket Rajput, Adv.

Ms. Khoisnam Nirmala Devi, Adv.

Mr. Kumar Mihir, AOR

Mr. Joydip Roy, Adv.

Mr. Gopal Jha, AOR

Mr. Shreyashbhardwaj, Adv.

Mr. Umesh Kumar Yadav, Adv.

Mr. T. V. Ratnam, AOR

Mr. Ravi Bakshi, Adv.

Mr. Varinder Kumar Sharma, Adv.

Mr. Snageeta J., Adv.

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 In terms of the signed order, the orders passed by this Court on 23 July 2022, 19 May 2023 and 4 January 2024 shall be complied with and a compliance affidavit

shall be filed by 20 August 2024.

- 2 The Chief Secretaries and Finance Secretaries of the States of Andhra Pradesh, West Bengal, Chhattisgarh, National Capital Territory of Delhi, Assam, Arunachal Pradesh, Nagaland, Mizoram, Himachal Pradesh, Jharkhand, Kerala, Madhya Pradesh, Manipur, Meghalaya, Odisha, Bihar, Punjab, Haryana, Rajasthan, Sikkim and Tripura and Union Territories of Jammu & Kashmir and Ladakh shall remain personally present before this Court on 23 August 2024.
4. List the proceedings for compliance on 23 August 2024.
5. In terms of the signed order, IA Nos. 50727, 50728, 68481, 70323, 88733 and 100172 of 2020, 66487 of 2021, 74821, 168154, 195313, 205948, 181545 and 185903 of 2022, 14761, 90290, 119382, 121923, 156464 of 2023, 51525, 55782, 83679, 89123, 93524, 58417 and 63118 of 2024 are taken on Board and stand disposed of.
6. Contempt Petition Nos. 711 of 2022, 36, 37, 38, 39, 40, 848 and 1338 of 2023 are taken on Board and stand disposed of in terms of the order passed today.
7. List the Writ Petition on 15 July 2024 for consideration of the issue of Tax Deducted at Source.

**(GULSHAN KUMAR ARORA)**  
**AR-CUM-PS**

**(SAROJ KUMARI GAUR)**  
**ASSISTANT REGISTRAR**

**(Signed order is placed on the file)**